

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8673 of 2021

Hardeep Yadav @ Hardeep Kumar Yadav @ Hardeep Kumar
... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Anurag Kashyap, Advocate
For the State : Mr. Suraj Verma, Spl. P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner submits that the prayer for regular bail of the petitioner was rejected vide order dated 17.12.2020, in B.A. No. 10012 of 2020 with a direction to conclude the trial within six months from the date of receipt of copy of the order by the trial court but till now, not a single witnesses has been examined.

The petitioner is directed to file a supplementary affidavit mentioning therein the date on which the order of this court was received by the trial court.

Call for a report from the trial court annexing therewith the copy of the service report of summons/notices issued to the witnesses of the case and steps taken by the trial court in respect of the summons which has been served upon the witnesses but the witnesses have not turned up and also steps taken in respect of the summons/notices which has been returned unserved.

Further the trial court is directed to take up day to day trial of the case.

The report must be submitted within six weeks.

List this bail application after receipt of the report.

(Anil Kumar Choudhary, J.)